NEW DELHI BENCH NEW DELHI

C. P. NO. 10/18/2015-CLB CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.08.2016

NAME OF THE COMPANY: M/s. Unitech Ltd.

SECTION OF THE COMPANIES ACT: 74 (2)

DESIGNATION REPRESENTATION Mr. Saurach Kalia 2. Mrs. Aishway 7 Depositor 3. VINAS SARDANA DEPESITOR 4. VILAR SARDANA HUE S. LIBHARTH SALDANA HUF 6. LUNGEL SARDANA DEPOSITOR 7 Shalini · Vijay Bahadur Pourolly Resuna Poundley BRIJ MOHAN 0 11 Chandes Kanta Harrect Sig J.K. SOMANI MEERA SOMALLIL R-5 Mather 3mt Sudershan Vol SUNIL GANDIHI FIOND P 42107 POLIOM 1250405 DEPOSITER 18 S. R. Rasad folio 1283475 smt Bimly 100-than

Defenta & Virash Roth ani no Ram Koishan Kother 1, DR Mr Sansalin Join Depositor Survey 21 Mrs Usha Jain Depositor UslaiJuis Madhubala Ovora Mx 23 Depositor Missbora 24. Sunil Zonatri. Desonter. Very DAUINDBATH SINUM MONGE Depositos Acumentant Deposter bel (96) D. V. Sardana Depositor the LALIT KUMAR SAGAR 287 Mrs. Munni Devi -do-29) Manish Kumar Many Deposition 23" Dhonesh Bhalie Mrs John) Down sol 231 Davinder jet singte as 1099 mings deposites 1432 Rep. Suple Meen Sieple R 75 33 SOHILDA 6 34 34 Shraw 7 35 Depositor Sialing Toir 36 Deporitor Short Devi 37 Appoint 7 Mg Sunati Charges 28 Select 1 05 8/2016 Kamana Charley Operton lang Binod Bala N. K. GIVPTA (for Sourta Grupta, Nikhil Anth. Gupta, Icanchon Grupta, Nishitha grupta, Representative 41.

ORDER

A large number of investors are present in Court. Mr. Saurabh Kalia, Id. Counsel for the respondent has stated that he has only received notices from 7 applicants. He is put to notice of 62 more applications, copies of which have been given to him before this Bench. Other than these, there are other scores of individual investors who are before this Bench. All are directed to supply a copy to the Id. Counsel for the Respondent Company.

- It is submitted by some investors that they were not aware about the enhancement of the fee now required to be paid. Since the enhanced fee structure is a recent amendment, the investors are granted one week to make good the deficiency.
- 3. The applications before us are under 73(4) of the Companies Act, 2013. There are several investors who are senior citizens seeking redressal from this Bench for return of the proceed of their fixed deposits. Some are suffering from ailments and are in dire urgent need of money to meet medical expenses. Most are in the sunset years of their lives and hope to get their money in their lifetime. They have been running from pillar to post, but except for assurances and promises have received nothing in their hands. All that they hold are several dishonoured cheques and empty promises. Their agitation also stems from the fact that though the Respondent Company portrays that it is in financial doldrums, its Directors still continue live in the lap of luxury. The agitated depositors submit that like some of the defaulting kingpins, those responsible and in charge of the affairs of the company may go abroad and leave the depositors in a lurch.
- The balance sheet of the Respondent Company pertaining to March
 reflects several thousand crores given to its subsidiary companies as



having been <u>written off</u>. Ld. Counsel appearing for the Respondent is unable to explain the same to this Bench and submits that he would need instructions to explain the same.

- 5. In earlier proceedings under sec 74(2) of the Companies Act, 2013, the Managing Director, Shri Ajay Chandra had filed an affidavit undertaking to allocate Rs.30 crores towards part repayment of the matured amounts within 6 months starting from 01.04.2016 as well as make provisions of Rs.50 lacs a month for return of the proceeds to those applicants who required their money to meet the medical exigencies. Needless to say that no steps have been taken in this respect and the entire exercise was to procrastinate the repayments due to the depositors. Unfortunately as the petitions were dismissed no action was initiated for contempt. This Bench however cannot be a mute spectator to the grievances and untold harassment of the scores of investors, who have approached this forum with the fond hope of getting justice.
 - 6. Keeping in view the grievances of these depositors and in the interest of justice, it would expedient and necessary in the background of this case, to direct the Whole Time Directors including the Managing Director of the company to be present before this Bench on 08.08.2016 at 2.00 p.m.
 - All the directors are directed to be present with their passports.

(Ina Malhotra)

Member Judicial

(R. Varadharajan) Member Judicial